

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petition No.140/MP/2019

Subject : Application under Section 79 (1) (f) of the Electricity Act 2003 seeking reliefs against Respondent PTC India Ltd. In terms of Power Purchase Agreements dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited and 6 Others.

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Shri Keshav Singh, Advocate, PTC
Shri Prateek Regmi, Advocate. PTC
Shri Abhishek Kumar, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent PTC submitted that the hearing of these petitions may be adjourned due to the non-availability of the arguing counsel, for personal reasons. However, the learned counsel for the Petitioner submitted that since these matters, which were earlier reserved for orders, are to be re-heard due to the change in the coram, the same may be listed for final hearing on any specific date/time, as convenient to the Commission. He also submitted that all the parties have filed their pleadings/written submissions .

2. The Commission, after hearing the parties, adjourned the hearing of the petitions. These Petitions shall be listed for hearing on **17.12.2024 at 2.30 pm**. No adjournment shall be entertained for any reason.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

